

**Central Administrative Tribunal
Madras Bench**

OA 310/01551/2018

Dated Tuesday the 20th day of November Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. T. Jacob, Member (A)

K. Vijayan
No. 75, New Street
Ayanavaram
Chennai – 600 023.

... Applicant

By Advocate **M/s. K. Arunagiri**

Vs.

1. The Principal Controller of Defence Accounts
Government of India
Ministry of Defence
Draupadi Ghat, Near Sadar Bazar
Allahabad, Uttar Pradesh – 211 014.

2. The Senior Accounts Officer (Legal)
Ministry of Defence
O/o. The Controller of Defence Accounts
618, Anna Salai, Teynampet
Chennai – 600 018.

3. The Chief Manager
Andhra Bank (CPPC)
Head Office, Andhra Bank Building
5th Floor, Sultan Bazar, Koti
Hyderabad – 500 195.

4. The Branch Manager
Andhra Bank
Near Avadi Market
Avadi, Chennai – 600 054. .. Respondents

By Advocate **Mr. Su. Srinivasan**

ORAL ORDER

Pronounced by Hon'ble Mr. T. Jacob, Member(A)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

“To direct the respondents to pay 12% interest for a sum of Rs. 1,01,246/- which was belatedly disbursed to the applicant on 05.07.2018, for illegally deducted amount from the pension account of the applicant from the month of April 2017 to December 2017 and February 2018 to 05.07.2018, to his pension account without any further delay”

2. It is submitted that the applicant made representation to the respondents seeking 12% interest for a sum of Rs. 1,01,246/- which was belatedly disbursed to the applicant. But till date there is no response from the respondents. Hence this OA.

3. Learned counsel for the applicant would submit that the applicant would be satisfied if the respondents are directed to consider his Annexure A1 and A4 representations dt. 14.06.2018 and 31.10.2018 respectively within a time frame stipulated by this Tribunal.

4. Mr. Su. Srinivasan takes notice for the respondents and submits that since the representation is dt. 31.10.2018, a copy of the representation may be enclosed along with the order of this Tribunal.

5. Keeping in view the limited prayer of the applicant and without going into the substantive merits of the case, the OA is disposed of at the admission stage

with a direction to the respondents to consider Annexure A1 and A4 representations of the applicant dated 14.06.2018 and 31.10.2018 respectively in accordance with law and pass a reasoned and speaking order within a period of three months from the date of receipt of copy of this order.

6. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)
20.11.2018

AS